

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 75418 of 2017

(Arising out of Order-in-Original No. 169/Denovo/Commr/2016 dated 30.11.2016 passed by Commissioner of CGST & Cx, Jamshepur.

M/s Sharad Poddar, (Director),
Hariom Smelters Pvt. Ltd, Mohulishole, Dhalbhumgarh,
East Singhbhum, Jharkhand.

..Appellant

VERSUS

Commissioner of CGST & CX, Jamshedpur.
143.New Naradwari, Sakchi, Jamshepur-831001.

...Respondent

..
APPERANCE :

None, for the Appellant
Shri P. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ASHOK JINDAL MEMBER (JUDICIAL)
HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No.75066/2023

DATE OF HEARING : 16.02.2023
DATE OF DECISION : 16.02.2023

PER ASHOK JINDAL :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(Ashok Jindal)
Member (Judicial)

Sd/-
(K. Anpazhakan)
Member (Technical)

T.K.